

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 124
(IB)-1446(PB)/2018

IN THE MATTER OF:

Bank of Baroda	...	Applicant/Petitioner
Vs		
M/s. Rathi Super Steels Ltd	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 10.02.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Varun K Chopra, Gurtejpal Singh Advs (GAIL)
Mr. Sumeet Batra for Karnataka Bank
Mr. Rajat Srivastava for Intervenor in I.A 1079/2020.
Mr. Anand Shankar Jha, Mr. Arpit Gupta, Advs. in 1523/2020

For Respondent : Mr. Jasmeet Singh, Mr. Saif Ali, Mr. Pushendra S.
Bhadoriya - Advs with Mr. Harish Chander Arora.
Mr. Pramod Kumar advocate for R2
Mr Atul Shanker Mathur, Mr Prabal Mehrotra,
Mr Umang Katariya, Advs. for R4
Mr. Nitesh Jain Advocate for R-6 in IA no. 2588/2019
Mr. Tushar Jain, Harneet Kaur Advs. in 1523/2020 R34.
Mr. Kamal Kapoor Advocate in I.A. 1523/2020.
Mr. Khalil A Ansari, Aditya Gaur Advs. in IA 1523/2020
Ms. Pooja M. Saigal, Shantanu Chaturvedi, Advs. for R19 & 20
Ms. Priya Kumar, Mr. Tejas Chhabra, Advocates
Mr. Gautam Singhal, Adv for R21 - IA 1523/2020.
Ms. Priya Kumar, Mr. Tejas Chhabra, Advocates
for M/s Tarapore & Co. - R 23 & 48 in I.A.
Mr. Harneet Kaur, R. Rajiv Virmani, Karan, Advs. for R27.
Mr. Khalil A Ansari, Advocate for R22.



ORDER

IA-260(PB)/2021:-

Report filed by the resolution professional is taken on record.
Accordingly, this application is hereby disposed of.

As to remaining applications, list the matter on 24.03.2021.



**(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT**



**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

10.02.2021
Aarti